

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Jammu)

Subject: Directions passed by the Hon'ble High Court of J&K and Ladakh vide judgment dated 19.02.2024 in Crl R No. 22/2023 titled "X" Juvenile Vs Union Territory of Jammu and Kashmir.

CIRCULAR


No.: 01 of 2024/RG

Dated: 01.03.2024

In pursuance to the judgment passed by the Hon'ble Court in the above captioned matter the following directions are hereby issued:-

1. All the Courts under the jurisdiction of the High Court of J&K and Ladakh are impressed upon to adhere to the explicit provisions contained in Section 74 of Juvenile Justice (Care and Protection of Children) Act, 2015 and to strictly comply with the directions passed by the Hon'ble Supreme Court in case, **Shilpa Mittal vs State (NCT of Delhi) & anr, (2020 2 SCC 787)** and to ensure that names and identity of the Juveniles is not disclosed in their orders.
2. Likewise, Registry of the High Court J&K and Ladakh shall also ensure that the names and address of the children in conflict with law are not disclosed or mentioned in the cause list or elsewhere in record.

By Order


01.03.24
(Shahzad Azeem)
Registrar General

No:- 6081-6130/RG/GS

Dated:01.03.2024

Copy of above forwarded to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh for kind information of His Lordship.
2. Secretary to Hon'ble Mr./Mrs. Justice _____;
....for kind information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Jammu;
4. Director, J&K Judicial Academy;
5. Registrar Rules, High Court of J&K and Ladakh, Jammu;
6. Registrar Computers (I.T.), High Court of J&K and Ladakh, Jammu;
..... for information.

7. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar for information further necessary compliance at their end;
8. All Principal District and Sessions Judges, UTs of J&K/Ladakh.
.....for information and necessary action and with the request to get the same circulated amongst all the Judicial Officers posted in his territorial jurisdiction.
9. Incharge NIC, High Court of J&K and Ladakh, Jammu for information and uploading the same on the official website of the High Court.
10. Incharge Library, High Court of J&K and Ladakh Jammu/Srinagar for information and keeping the record of the same.
11. Order book.


01.03.24.
Registrar General